



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 355 of 2004
Applicant(s) Prasenjeet Kumar Mishra Respondent(s) Chairman of Indian Posts
Advocate for Applicant(s) Mg. K. C. Naik Advocate for Respondent(s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

P. P. O. 21501 filed
for Registration.
Memo received to be
put up today.

Sh
17/6/04

Shankh
17.06.04

J.O. (S).

for Admonition & Deferment
order- copy served.

Sh
17/6/04

Bmew

REGISTER

Shankh
Dy. Registrar 17.06.04.

Order dated 17.6.2004

The applicant, claiming to be a casual employee under the Respondents/Telecom Department of Government of India has filed this Original Application under Section 19 of the A.T. Act, 1985, wherein he has prayed for direction to Respondents to regularise his services with effect from the date when his counter-parts have been regularised and to

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grant him all monetary and consequential benefits flowing from the order of regularisation.

The grievance of the applicant was raised before the Respondents by various representations under Annexure-3 series dated 30.12.1997, 15.11.1998, 11.10.1999, 20.10.2000, 21.10.2001, 25.12.2002, and 24.12.2003.

Since the grievance of the applicant before the competent authorities are still pending, Respondents are directed to give due consideration to the representations of the applicant (under Annexure-3 series) and as raised in this O.A.; by the end of September, 2004 under intimation to the applicant.

The O.A. is disposed of as above.

No costs.

Send copies of this order to the Respondents along with copies of the O.A. and free copies of the order be handed over to Shri K.C.Kar, learned counsel for the applicant and Shri S.B.Jena, Addl. Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents.

[Signature]
MEMBER (JUDICIAL)